

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

220. IA/644/2023 C.P. (IB)/2140(MB)2019

IN THE MATTER OF

Sairaj Doodh ... Petitioner
Vs
Miraj Dairy Pvt Ltd ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Adjourned to **03.05.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/